

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH AT MUMBAI  
COMPANY SCHEME PETITION NO. 576. OF 2017  
CONNECTED WITH  
COMPANY SCHEME APPLICATION NO.407 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 of the Companies Act,2013.

AND

In the matter of the Scheme of Amalgamation of V.A.Engineers Private Limited with Laxmi Agni Components and Forgings Private Limited and their respective shareholders.

V.A. Engineers Private Limited )  
a Company incorporated Under )  
the Companies Act, 1956 and having )  
its Registered Office at Plot No. K 231, )  
Opp. ETPL, MIDC Industrial Area, )  
Walunj Aurangabad – 431136 )...Petitioner Company

**Called for admission:**

Mr. Nitin Gutka, Chartered Accountants, for the Petitioner Company.

**Coram: B. S. V. Prakash Kumar Member (J)**

**and V. Nallasenapathy Member (T)**

**Date : 28<sup>th</sup> June,2017**

**MINUTES OF ORDER**

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 27<sup>th</sup> July,2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated 19<sup>th</sup> April,2017 passed by this Tribunal in Company Scheme Application No.407 of 2017, the meeting of Equity Shareholders was convened and held on Monday, 29<sup>th</sup> day of May, 2017 at 11.00 A.M for

the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of V.A.Engineers Private Limited, the Transferor Company and Laxmi Agni Components and Forgings Private Limited, the Transferee Company and their respective Shareholders. The Equity Shareholders present in meeting has unanimously approved the Scheme without any modification. The Chairman appointed for the said meeting has filed his report as to the result of the meeting along with affidavit with the Tribunal on 12<sup>th</sup> June, 2017 which is annexed as **Annexure 'F'** to the Company Scheme Petition.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Ministry of Corporate Affairs, Mumbai and Registrar of Companies, Mumbai and Official Liquidator, High Court Bombay. Notices have also been served upon Secured Creditors and Unsecured Creditors of the Petitioner Company. No representation has been received by the Petitioner Company from any other Regulatory Authority nor from the Secured Creditors and Unsecured Creditors. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "Lokmat Times" in English Language and translation thereof in "Dainik Lokmat" in Marathi language both having circulation

in Aurangabad.

6. The Petitioner Company to file affidavit of service in the Registry proving publication of notice of hearing of Petition in newspapers.



**V. Nallasenapathy, Member (T)**

**B.S.V.Prakash Kumar, Member (J)**

